

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C" NEW DELHI**

**BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER**

**आ.अ.सं./I.T.A No.4574/Del/2013
निर्धारणवर्ष/Assessment Year:2006-07**

DCIT Cent. Circle 1 New Delhi.	बनाम Vs.	HBN Housing Finance Ltd. 302-303, Vardhman Tower, Sonia Complex, Vikas Puri, New Delhi.
		PAN No. AABCH3930J
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

राजस्वकीओरसे /Revenue by	Ms. Sunita Singh, CIT DR
निर्धारितकीओरसे /Assessee by	Ms. Gunjan Jain, CA

सुनवाईकीतारीख/ Date of hearing:	19.11.2020
उद्घोषणाकीतारीख/Pronouncement on	19.11.2020

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by Revenue has been directed against the order of Ld. CIT(Appeals)-XXXIII, New Delhi dated 01.04.2013 for AY 2006-07.

2. The assessee has placed on record an application and submission stating therein that in the aforesaid Departmental appeal assessee has already opted for Vivad Se Vishwas Scheme and duly filed the form no. 1 & 2.

3. Ld. Representatives of both the parties, therefore, submitted that the Departmental appeal may be disposed of in terms of above subject to issue of form no. 3 in favour of the assessee.

4. Considering the submission of the parties as above, Departmental appeal stands disposed of in terms of above subject to issue of form no. 3 in favour of the assessee under Vivad Se Vishwas Scheme.

5. In the result, Departmental appeal stands disposed of in terms of above.

Order pronounced in the open court on 19/11/2020.

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER**

Dated: 19th November, 2020

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi